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M. K. Sahoo -Vrs- UOI

Admission Sl.No.05

O.A. No.323/11

Order dated 10<sup>th</sup> November, 2016

CORAM  
HON'BLE SHRI A. K. PATNAIK, MEMBER (J)

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None for the applicant. Mr. S.K. Patra, Ld. ACGSC appearing for the Respondents is present and heard. On 24.10.2016 when the matter was taken up none had appeared for the applicant and the following order was passed"-

" None appears for the applicant.

I find that this matter was listed on 19.05.11 and, on that date, on the prayer of Ld. Counsel for the applicant, the matter was adjourned to be listed as and when moved. Though in the meantime more than five years have elapsed but the applicant or his counsel has not taken any steps for listing of the matter for admission. Therefore, it is presumed that the applicant is no more interested to pursue the matter. However, to give a fair chance to the applicant, 10 days' time is granted to take steps for representing his case failing which it will be presumed that the applicant is no more interested in pursuing his case and the O.A. will be dismissed for non-prosecution.

List this matter for further consideration on 10.11.2016 under "Admission". Registry is directed to send a copy of this order to the applicant in his address given in the cause title."

2. In view of the above, it seems that the applicant is no more interested to pursue this matter. Accordingly, the O.A. stands dismissed for non- prosecution.

3. Copy of this order be transmitted by the Registry to the applicant by tomorrow in his address given in the cause title of the O.A. by speed post.

  
MEMBER(J)